

11.5.2004

21.

MA 832/2004

OA 3159/2003

Present : Shri S.C.Saxena, learned counsel for the applicant.  
Shri S.Kumar proxy counsel for Shri R.N.Singh,  
counsel for the respondents.

MA 832/2004

The above MA has been filed by the respondents seeking time for the implementation of the order of the Tribunal in OA 3159/2003 stating that the process of finalising the case has already started which requires collection of information from the various outside offices such as Karnal and other Depots.

Under the circumstances, the request of the respondents is allowed with the condition that within the time now granted they will comply with the order in toto.

MA 832/2004 is accordingly disposed of.

Naik  
( S.K.Naik )  
Member (A)

sk